

LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

Nos. 708 - 715]

[Thursday, November 14, 2019/ Kartika 23, 1941(Saka)

No. 708

Table Office

Process to submit notice and procedure for raising matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that an **e-portal has been put in place to facilitate the members to submit their notices online to raise the Matters of Urgent Public Importance after Question Hour, i.e. during 'Zero Hour'**. Members can also physically hand over the notices of 'Zero Hour' for which **printed form is available** in the Parliamentary Notice Office. The following **procedure for raising** matters of urgent public importance after Question Hour, i.e. during 'Zero Hour' shall be followed: -

- (i) Notices may be given **either through printed form at Parliamentary Notice Office or online** by the members **from 1700 hours to 1800 hours on the day prior to the day/date** on which the members desire to raise their matters in the House.
- (ii) The notices received **after 1800 hours** shall be treated as **time-barred**.
- (iii) **Twenty matters** as per their priority in the **ballot** will be allowed to be raised on a day. However, 4-5 notices over and above these twenty matters of national/international importance could also be tabled on the same day morning on which the matter is sought to be raised in the House, *for which no ballot would be held* and **may** be allowed on the basis of their importance and that too **only at the discretion of Hon'ble Speaker**.
- (iv) The order in which the matters will be raised, shall be decided by the Hon'ble Speaker at her/his discretion.

- (v) A matter proposed to be raised **should be under the jurisdiction of the Government of India only** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so.
 - (vi) Matter proposed to be raised **shall not contain any statement making allegations.**
2. **Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 1700 hours and 1800 hours.**

Kind cooperation of Hon'ble members is solicited.

No. 709

Table Office

Display of result of ballot regarding matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that the notices on matters of urgent public importance to be raised after Question Hour, i.e. during 'Zero Hour' received between 1700 hours and 1800 hours on the day prior to the day/date on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office after 1800 hours on the day of receiving of notices. The result of ballot shall immediately, thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House at 1015 hours on the day on which the members are supposed to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format on the 'updates' column of Lok Sabha website immediately after the ballot process is over.

No. 710

Committee Branch-I

Change of nomination in Departmentally related Standing Committee

The Speaker has changed the nomination of Shri N.K. Premachandran from the Committee on Chemicals and Fertilizers to the Committee on External Affairs.

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Result of Ballot of Private Members' Resolutions

As a result of ballot held on the 14th November, 2019 in respect of notices received from members for moving resolutions under rule 170, the following members have secured priorities in the order as given below :-

Name of the member	Priority secured at ballot
Shri Sushil Kumar Singh, M.P.	First
Shri T.N. Prathapan, M.P.	Second
Shri Jagdambika Pal, M.P.	Third

2. Text of resolutions in this regard may be given by the members concerned by 18th November, 2019 till 1515 hrs. so as to enable their resolutions to be included in the List of Business for 29th November, 2019. If notices of resolutions proposed to be moved are not received by the specified date and time, the resolutions will not be included in the List of Business for 29th November, 2019.

No. 712

Parliamentary Notice Office

Entry in Parliamentary Notice Office

As members are aware, Parliamentary Notice Office (Room No. 23, Parliament House) receives all notices and communications from members, supplies various forms for the use of members and renders assistance to the members with regard to their Parliamentary work.

At a meeting held by the Speaker with the Leaders of Parties/Groups on 27 March, 1990, it was decided that members may not insist upon taking their guests/friends/relatives inside Parliamentary Notice Office and in any case they may not be permitted to stay there or to use office phones as it leads to avoidable congestion in the room and serious inconvenience to other members in their Parliamentary work.

Members are accordingly requested not to insist upon bringing their guests/friends/relatives inside the Parliamentary Notice Office.

Kind co-operation of members is solicited.

No. 713

Parliamentary Notice Office

Lockers for use of Members

For the convenience of members, lockers have been provided in the Outer Lobby of Lok Sabha where members may keep their parliamentary papers, etc.

2. As lockers are limited in number, lockers to members will be issued on **FIRST COME FIRST SERVED BASIS**. Each locker has a lock and key. Members are requested to collect the keys of the lockers from the Parliamentary Notice Office during working hours.

No. 714

**The Parliamentary Research and Training
Institute for Democracies (PRIDE)**

Training Programme for Personal Staff of Members of Lok Sabha

The Parliamentary Research and Training Institute for Democracies (PRIDE) erstwhile BPST is organising Training Programmes for Personal Staff of Members of Lok Sabha on 25 and 26 November 2019 and on 05 and 06 December 2019.

Hon'ble Members who are interested in sending their PAs/Personal Staff to attend any one of the Programme as per their convenience may kindly forward their names to the PRIDE erstwhile BPST and they may report to attend the Programme in PRIDE Main Lecture Hall, First Floor PLB on 25 November 2019 or 05 December 2019 at 11.00 A.M. (Contact Numbers: 23034656, 23035593, 23034911).

Hon'ble Members who had already nominated their PAs/Personal Staff for the Training Programme organized by PRIDE on 04 and 05 November 2019 are requested not to send nominations of PAs/Personal Staff for the same.

**Government Business expected to be taken up during the Second Session
of Seventeenth Lok Sabha, 2019**

The Government have sent the following Tentative List of Government Legislative and Financial Business expected to be taken up during the Second Session of Seventeenth Lok Sabha :-

I – LEGISLATIVE BUSINESS

'A' Bill introduced in Lok Sabha and not referred to Standing Committee (1)

S. No.	Title of the Bill	Present stage	Motion proposed to be moved
1	2	3	4
1.	The Chit Funds (Amendment) Bill, 2019	Introduced on 5 August, 2019.	Consideration and passing.

'B' Bills passed by Rajya Sabha and pending in Lok Sabha (2)

1.	The National Institute of Design (Amendment) Bill, 2019.	Bill passed by Rajya on 6 August, 2019 and transmitted to Lok Sabha on 7 August, 2019. Bill yet to be laid on the Table of Lok Sabha.	Consideration and passing.
2.	The Jammu and Kashmir Reservation (Second	The Bill, as passed by Rajya Sabha on 5 August, 2019, was laid on the Table of Lok Sabha on the same day. The Motion for	For Withdrawal.

Amendment) Bill, 2019. consideration of the Bill was moved by the Minister-in-charge in Lok Sabha on 6 August, 2019. After discussion on the Motion concluded, the Minister proposed that Rajya Sabha will be requested to permit withdrawal of the Bill to which the House agreed. Rajya Sabha at its sitting held on the 7th August, 2019 agreed to the request made by the Minister-in-charge that leave be granted by Rajya Sabha to withdraw the Bill in Lok Sabha.

'C' Bills introduced in Rajya Sabha and not referred to Standing Committees (2)

1	2	3	4
1.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019.	Introduced in Rajya Sabha on 9 January, 2019.	Consideration and passing after it is passed by Rajya Sabha and laid on the Table of Lok Sabha.
2.	The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2019.	Introduced in Rajya Sabha on 9 January, 2019.	Consideration and passing after it is passed by Rajya Sabha and laid on the Table of Lok Sabha.

'D' Bills introduced in Rajya Sabha and pending with Standing Committees (3)

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| 1. The National Commission for Indian System of Medicine (NCIM) Bill, 2019 | Introduced in Rajya Sabha on 7 January, 2019.

The Bill was referred to Standing Committee on Health and Family Welfare for examination and report. | Consideration and passing after the Report of the Committee is laid, the Bill is passed by Rajya Sabha and laid on the Table of Lok Sabha. |
| 2. The National Commission for Homoeopathy (NCH) Bill, 2019. | Introduced in Rajya Sabha on 7 January, 2019.

The Bill was referred to Standing Committee on Health and Family Welfare for examination and report. | Consideration and passing after the Report of the Committee is laid, the Bill is passed by Rajya Sabha and laid on the Table of Lok Sabha. |
| 3. The National Institutes of Food Technology, Entrepreneurship and Management Bill, 2019 | Introduced in Rajya Sabha on 13 February, 2019.

The Bill was re-referred to Standing Committee on Agriculture for examination and report within two months and intimation thereof was published Lok Sabha Bulletin Part-II dated 4 October, 2019. | Consideration and passing after the Report of the Committee is presented, the Bill is passed by Rajya Sabha and laid on the Table of Lok Sabha. |

'E' New Bills (27)

S. No.	Title of the Bill	Purport	Motion proposed to be moved
1	2	3	4
1.	The Taxation Laws (Amendment) Bill, 2019 <i>(To replace Ordinance)</i>	To encourage fresh investment, stimulate growth, create fresh job opportunity in the economy, stabilize the Capital Market and increase inflow of money in to Capital market.	Introduction, consideration and passing
2.	The Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Sale, Distribution, Storage and Advertisement) Bill, 2019. <i>(To replace Ordinance)</i>	To prohibit the production, manufacture, import, export, transport, sale, distribution, storage and advertisement of e-cigarettes and like devices, considering the highly addictive nature of nicotine safety concern of flavours in combination with nicotine and other psychoactive substances; risk of use of other psychoactive substances through these devices; initiation of nicotine or psychoactive substances by non-smokers, especially adolescents and youth, dual use of e-cigarettes and conventional cigarettes, scant scientific evidence for use of e-cigarettes as effective tobacco cessation aids; threat to country's tobacco control efforts; hindrance in achieving the targets envisaged under Sustainable Development Goals, National Monitoring Framework for Prevention and Control of Non-communicable Diseases and National Health Policy, 2017.	Introduction, consideration and passing
3.	The Pesticides Management Bill, 2019	Pesticides are regulated in India through the Insecticides Act, 1968. The experience of	Introduction, consideration and

administering the Insecticides Act, 1968 over a period of four decades has exposed the inadequacies of the extant regulation and spurred the need to propose a new law. passing

1	2	3	4
4.	The Multi State Cooperative Societies (Amendment) Bill,2019	<p>(i) To rationalize Government role and increase the members' participation in the working of the multistate co-operative societies, so as to increase public faith in these societies and create a conducive environment for their growth and development.</p> <p>(ii) To facilitate the building of self-reliant and democratic co-operative institutions.</p> <p>(iii) To enable cooperative societies to compete in the new economic environment and to raise resources more effectively by promoting functional autonomy and professionalization.</p> <p>(iv) To protect the interest of the depositors/members from the vested interest and mismanagement of the Multi-State Coop. Society.</p>	Introduction, consideration and passing
5.	The Aircraft (Amendment) Bill, 2019	To meet the standards and recommended practices laid down by ICAO for safety and security oversight function.	Introduction, consideration and passing
6.	The Companies (Second	To move certain amendments in the Companies	Introduction,

	Amendment) Bill, 2019.	Act, 2013 to decriminalize the offences and facilitate ease of doing business and ease of living.	consideration and passing
7.	The Competition (Amendment) Bill, 2019.	To carry out certain essential Structural changes in the Governing Structure of the CCI, changes to substantive provisions to address the needs for new age markets and to expand the activities of the Commission across India by opening Regional Offices.	Introduction, consideration and passing
8.	The Insolvency and Bankruptcy (Second Amendment) Bill, 2019.	For including a chapter a Cross Border Insolvency.	Introduction, consideration and passing
9.	The Mines and Minerals (Development and Regulation) Amendment Bill, 2019	To amend section 5(1), section 6(1) and section 17A (2A) of the MMDR Act, 1957 has been proposed to do away with the requirement of previous approval of the Central Government before grant of Mining Lease (ML) under MMDR Act, 2015.	Introduction, consideration and passing

1	2	3	4
10.	The Anti Maritime Piracy Bill, 2019	To enact domestic anti maritime piracy legislation in line with United Nations Convention on the Law of the Sea (UNCLOS) to provide the necessary legal frame work within country for prosecution of persons for piracy related crimes committed on high seas beyond the territorial jurisdiction of India.	Introduction, consideration and passing
11.	The International Financial Services Centres Authority Bill, 2019.	To provide for the establishment of the International Financial Services Centre Authority to regulate and develop a market for financial services in International Financial Services Centres in India.	Introduction, consideration and passing
12.	The Medical Termination of Pregnancy (Amendment) Bill, 2019.	To increase the base of beneficiary.	Introduction, consideration and passing
13.	The Healthcare Service Personnel and Clinical Establishments (Prohibition of violence and damage to property) Bill, 2019.	To prohibit violence against healthcare service personnel and damage or loss of property of clinical establishment and for matters connected therewith and incidental thereto.	Introduction, consideration and passing
14.	The Assisted Reproductive Technology (Regulation) Bill, 2019.	To establish the National Board, the State Boards and the National Registry for the Regulation and Supervision of assisted reproductive technology clinics and the assisted reproductive technology banks, for prevention of misuse and for safe and ethical practice of assisted reproductive technology services.	Introduction, consideration and passing

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| 15. | The National Police University Bill, 2019 | To establish and declare an institution to be known as the National Police University and to provide for its incorporation and matters connected therewith or incidental thereto. | Introduction, consideration and passing |
| 16. | The Citizenship (Amendment) Bill, 2019 | To amend the definition of illegal migrant, reduction in the number of years of residency period to obtain Indian Citizenship through naturalization and to empower Central Govt. to cancel the registration of Overseas Citizen of India card in case of any violations. | Introduction, consideration and passing |

1	2	3	4
17.	The Disaster Management (Amendment) Bill, 2019.	To bring more clarity and convergence in the roles of different organizations working in the field of Disaster Management.	Introduction, consideration and passing
18.	The National River Ganga (Rejuvenation, Protection and Management) Bill, 2019.	To take measures for prevention, control and abatement of environmental pollution in river Ganga and to ensure continuous adequate flow of water so as to rejuvenate the river Ganga to its natural and pristine condition.	Introduction, consideration and passing
19.	The Industrial Relations Code Bill, 2019	To amalgamate the following laws: - 1. The Trade Unions Act, 1926. 2. The Industrial Employment (Standing Orders)	Introduction, consideration and passing

Act, 1946.

3. The Industrial Disputes Act, 1947.

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| 20. The Micro, Small and Medium Enterprises Development (Amendment) Bill, 2019 | The Bill seeks the amendment Section 7 of the MSMED Act, 2006. As per the existing provisions under this section, the micro, small and medium enterprises are defined on the basis of investment in plant and machinery. Proposed new criterion is based on annual turnover. Under the proposed definition, an enterprise will be defined as a micro enterprise if its annual turnover does not exceed Rs. 5 crore; as a small enterprise if its annual turnover is more than Rs. five crore rupees but does not exceed Rs 75 crore, and as a medium enterprise if the annual turnover is more than Rs. 75 crore but does not exceed Rs 250 crore. | Introduction, consideration and passing |
| 21. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019. | For revision of list of Scheduled Tribes in the ST list of Uttar Pradesh. | Introduction, consideration and passing |
| 22. The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2019. | To simplify adoption procedure empowering District Magistrate instead of Court, for reducing delay in getting adoption Order. | Introduction, consideration and passing |
| 23. The Recycling of Ships Bill, 2019. | To provide legal framework for implementation of Hong Kong convention. | Introduction, consideration and passing |

1	2	3	4
24.	The Central Sanskrit University Bill, 2019.	To convert the below mentioned Universities into Central Sanskrit Universities:- (1) Rashtriya Sanskrit Sansthan (RSKS), Delhi. (2) Sri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha (SLBSRSV), New Delhi, and (3) Rashtriya Sanskrit Vidyapeetha (RSV), Tirupati.	Introduction, consideration and passing
25.	The Personal Data Protection Bill, 2019.	To ensure the protection of the personal data of citizens and the growth of digital economy and to regulate all aspects of data and details; various obligations which will be required to be fulfilled wherever the Personal Data is involved.	Introduction, consideration and passing
26.	The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2019.	To make the existing Act more contemporary as per the changing social-economic needs.	Introduction, consideration and passing
27.	The Arms (Amendment) Bill, 2019	To make appropriate amendments in the Arms Act, 1959 to enable the law enforcement machinery to more effectively curb crimes related to or committed by illegal arms.	Introduction, consideration and passing

II – FINANCIAL BUSINESS

Presentation, discussion and voting on the First Batch of Supplementary Demands for Grants (including Railways) for the year 2019-20 and introduction, consideration and passing of the related Appropriation Bill.

SNEHLATA SHRIVASTAVA
Secretary General